

FORM G (RE-ISSUE)
RE-ISSUE OF INVITATION FOR EXPRESSION OF INTEREST FOR
SHREE SHIDDHANATH COTEX PRIVATE LIMITED (UNDER CIRP) OPERATING
IN THE BUSINESS OF SPINNING COTTON YARN LOCATED AT KRISHNAKUNJ,
PLOT NO. 11, SHREE RAJ RESIDENCY, BEHIND. RAJSHRUNGAR PARTY PLOT,
150 FEET RING ROAD, RAJKOT, GUJARAT – 360005
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	SHREE SHIDDHANATH COTEX PRIVATE LIMITED CIN: U01405GJ2008PTC053324 PAN: AALCS7584F
2.	Address of the registered office	Krishnakunj, Plot no. 11, Shree Raj Residency, Behind. Rajshrungar Party Plot, 150 Feet Ring Road, Rajkot, Gujarat – 360005.
3.	URL of website	-
4.	Details of place where majority of fixed assets are located	Factory Premises: Textile Mill, GJ SH 119, Rupavati, Chotila, Gujarat - 363520
5.	Installed capacity of main products/ services	1 unit for Cotton spinning with installed capacity of 14,400 MT annually with 49,200 single spindles. Additionally, Installed Windmill Capacity of 3.0 MW.
6.	Quantity and value of main products/ services sold in last financial year	As per the Financial Statement as on 2023-2024, Revenue from operations was Rs. 4,86,54,79,342/-
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by prospective resolution applicants via a mail by raising request at email: cirp.shreescotexlimited@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by prospective resolution applicants via a mail by raising request at email: cirp.shreescotexlimited@gmail.com
10.	Revised last date for receipt of expression of interest	09-10-2026
11.	Revised date of issue of provisional list of prospective resolution applicants	14-10-2026
12.	Revised last date for submission of objections to provisional list	19-10-2026
13.	Revised date of issue of final list of prospective resolution	21-10-2026

	applicants	
14.	Revised date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21-10-2026
15.	Revised last date for submission of resolution plans	20-11-2026
16.	Process email id to submit Expression of Interest	cirp.shreescotexlimited@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	No

SD/

Akhil Ahuja (Authorised Representative)

Mavent Restructuring Services LLP, Resolution Professional

IBBI Reg. No.- IBBI/IPA-0154/IPA-3/2023-2024/50058

AFA Valid No.- 31.12.2026

Registered and Communication Address:

S Block, 376, Panchsheel Park, New Delhi- 110017

Also, at

Floor No. 8, Flat No. 803, Chandak Cornerstone, David S Barretto Road,

Upper Worli, Mumbai, Maharashtra – 400018

Communication Email Id- cirp.shreescotexlimited@gmail.com

Registered email ID: caakhilahuja@gmail.com

Mobile: +91- 9910197049

Date: 24.09.2026

શાયનાન્સિયલ એક્સપ્રેસ


TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road, Andheri East, Mumbai-400059
(Board Line: 022-67171316) CIN: L28920MH1993PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding).

- 1) 4100071578/CC27AD0012 – Customer Relationship Centre (CRC), Balli Collection Centre (BCC) and E-Care Services in Tata Power Mumbai Distribution.
- 2) 4100071659 – Supply of 5 star split AC under DSM Program.

Last date for Bid Submission for above tenders: 15th October 2026, 3:00 PM

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender to the said tender will be informed on Tender section on website <https://www.tatapower.com> only.

લોર્ડ્સ ઇશ્વર હોટેલ્સ લીમીટેડ
(CIN:L55100GJ1985PLC008264)
રજી.ઓફીસ: હોટેલ રીડિશ્વર, સચાયુ ખાતેના પાસે, વાળા બોલો ચોક,
સુભિન્નીયી રોડ, બોક્સ-૩૬૦૦૦૨, ગુજરાત, ભારત. ટેલી. ૦૨૬૫ ૨૬૮૪૪૫,
ઈમેલ: info@lordishishwar.com વેબસાઈટ: www.lordishishwar.com

ડીઝીટલ શેરોમાં માટે ટ્રાન્સફર અરજીઓ કરી દાખલ કરવા માટે સ્વેચ્છીકૃત વિન્ડો
તરીકેની સરકારીય દાતારીન પર ૧૫માઈ ૨૦૨૫ અને ૩૦ જાન્યુઆરી, ૨૦૨૬ અન્વયે, શેરહોલ્ડરોને ખાસ કરવામાં આવે છે કે ટ્રાન્સફર કીડો જે અસલમાં ૧ એપ્રિલ, ૨૦૧૯ પછીના દાખલ કરાઈ હતી અને દસ્તાવેજો, પડિયા અથવા અન્ય ખામીની વચ્ચે રક કરાઈ (દી) પરત કરાઈ હતી/ સ્વીકારવા ન હતી તેવી ટ્રાન્સફર કીડો કરી દાખલ કરવા માટે ખાસ વિન્ડો ખોલવામાં આવી છે.

રી-લોખેન્ડની સવલત ર ફેબ્રુઆરી, ૨૦૨૪ સુધી લાયક ડીઝીટલ શેરહોલ્ડરોને પ્રાપ્ય રહેશે. શેરહોલ્ડરોને તેમની ટ્રાન્સફર અરજીઓ તૈયાર કરી દાખલ શેર સર્ટીફિકેટ અમારા સરકારીય અને શેર ટ્રાન્સફર ઇન્સ્ટિટ્યુટ, લિંગશેર સુપરમાર્કેટ પ્રાઈવેટ લીમીટેડ, એમ્ડે-૨, છંપી માર્ગ, લિનેલેલ ગિઝાનેને પાર્ક, અહ્મદા એટેન્ડ પછી, મહાધારી કેસ રોડ, એમ્ડે (ઉદર), મુંબઈ- ૪૦૦૦૦૮, મહારાષ્ટ્ર, ઈમેલસાઈટ: investor@bigshareonline.com પાસે કરી ખાસ લખાવવા લિખીત છે.

લોર્ડ્સ ઇશ્વર હોટેલ્સ લીમીટેડ વેબસાઈટ પર સર્ટીફિકેટ
મહીમા જતીવાલો
સચાલ: વડોદરા
તારીખ: ૨૩ સપ્ટેમ્બર, ૨૦૨૪

[illegible][illegible]

રીડેન્ડેન્સી અરજદારને સંબંધિત લેખાકાત પરિણામ છે:	ને અરજ મોકલીને ઈ મેઈલથી ભાવી રીડેન્ડેન્સી અરજદારને મંવાવી શકાય.
૧૦. એક્સપેન્ડેન્સ બોર્ડ ઇન્ટરવેડ લેવાની ડેલીઝી તારીખ	૦૯.૧૦.૨૦૨૬
૧૧. ભાવી રીડેન્ડેન્સી અરજદારને સંબંધિત કાર્યવાહીમાં પાલટી જતી કરવાની તારીખ	૧૪.૧૦.૨૦૨૬
૧૨. પ્રથમવર્ગ પાલટી કરવાનો જમા કરવાની ડેલીઝી તારીખ	૧૦.૧૦.૨૦૨૬
૧૩. ભાવી રીડેન્ડેન્સી અરજદારને સંબંધિત પાલટી જતી કરવાની તારીખ	૨૧.૧૦.૨૦૨૬
૧૪. પાલટીની મેપોરન, પ્રથમવર્ગ મેટ્રીક અને ભાવી રીડેન્ડેન્સી અરજદારનો રીડેન્ડેન્સી પ્લાન માટે અરજ જતી કરવાની તારીખ	૨૧.૧૦.૨૦૨૬
૧૫. રીડેન્ડેન્સી પ્લાન જમા કરવાની ડેલીઝી તારીખ	૨૦.૧૧.૨૦૨૬
૧૬. એક્સપેન્ડેન્સ બોર્ડ ઇન્ટરવેડ જમા કરવા માટે પ્રોસેસ ઇમેજલ આઇડી:	corp.shreesroccotlimited@gmail.com
૧૭. એમ્બેન્ડેન્સી તરીકે કોર્પોરેટ ટ્રાન્સાક્ટન રજીસ્ટ્રેશન સેસ્ટમની વિગતો	નાથી

સહી/-
માનેન્ડે રીડેન્ડેન્સીંગ સર્વિસીંગ એક્સેલેન્સી
રીડેન્ડેન્સી પ્રોજેક્ટના
શ્રી સિદ્ધાન્ત કોટેડા પ્રાઈવેટ લીમીટેડ
સાઈબીનીઆઈ રજી. નં: IBBI/IPA-0154/PA-3/2023-2024/50058
એક્સેલેન્સી માટેના: ૩૧.૧૨.૨૦૨૬ સુધી
રજીસ્ટ્રેશન અને ઇમેજલ રજીસ્ટ્રેશન સેસ્ટમમાં એક્સ પોલીસ, ૩૦૬,
પંચાયતી હાઈવે, નવી દિલ્હી- ૧૧૦૦૬૧
સહી પાસે: એસ.આલ, ફોન:૮૦૨, ૩૦૬, સાંકેલ સોનલ સેલ, ડેઈલિ,
એક્સ પોલીસ ૩૦૬, સુપર હાઈ, મુંબઈ, મહારાષ્ટ્ર- ૪૦૦૦૨૮
પત્રવ્યવહાર માટે ઈમેલ આઈડી: corp.shreesroccotlimited@gmail.com
રજીસ્ટ્રેશન ઈમેલ આઈડી: caakhliahajia@gmail.com
મોબાઈલ નં: +૯૧-૮૬૯૧-૬૬૯૧ ૯૦૨૯

તારીખ: ૨૬.૦૯.૨૦૨૬

FINANCIAL EXPRESS

31

Canara Bank  **THANSURA BRANCH**
No. 82380 11406

NOTICE FOR PUBLIC AUCTION OF PLEDGED GOLD JEWELLERY/ORNAMENT/COINS

The under mentioned persons are hereby informed that they have failed to pay off the liabilities in the loan accounts. Notices sent to them by Registered Post. They are therefore requested to pay off the liability and other charges and redeem the pledged securities before **13.10.2026** failing which the said securities will be sold by the Bank in public auction (Offline) at the cost of the borrower on **13.10.2026**.

Date of Loan	Account No.	Name of the Borrower & Address	Description of gold ornaments pledged	Net weight in Grams.
12.09.2025	180431 988663	Sri/Smt DEVENDRA VAHANBHAI BHARVAD HOUSE NO 1 BHARVAD VAS RAMANA DHANSURA GUJARAT	Earrings-4 Chain-20 Ring-2	10 20 4.4
			Total - 8	34.4

Total Outstanding Dues- Rs. 258000.00/- + Interest & Cost
Date of Auction : 13.10.2026
Time of Auction : 1 PM to 3 PM
Place of Auction : Canara Bank Dhansura (Offline)
Reserve Price : Rs. 4,78,504/- (Reserve Price may vary as change in Gold Rates)
Date : 24-09-2026
Place : Dhansura **Manager, Canara Bank**

ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.

Registered Office : 14th Floor, Eros, Construction Tower, Nehru Place, New Delhi, 110019.
Corporate Address: Assets Care & Reconstruction Enterprise Ltd. Office 101, Kalpataru Infinita, Plot 6, Near Grand Hyatt, Santacruz (East), Mumbai, Maharashtra-400055

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

WHEREAS The Authorized Officer of the Secured Creditor mentioned herein, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice(s) as mentioned below calling upon the Borrower/Co-Borrower/Mortgagor/Guarantor(s) to repay the amount mentioned in the demand notice(s) appended below within 60 days from the date of receipt of the said notice(s).

Thereafter, Assured mentioned herein, has assigned the financial assets to ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. also as its own, acting in its capacity as trustee of the Trust herein mentioned hereunder (hereinafter referred as "ACRE"). Pursuant to the assignment agreements, under Sec. 5 of the SARFAESI ACT, ACRE has stepped into the shoes of the Assignor and all the rights, title and interests of the Assignor with respect to the Financial Assets along with underlying security interests, guarantees, pledges have vested in ACRE in respect of the financial assistance availed by the Borrower and ACRE exercised all its rights as the secured creditor. The borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower/Mortgagor/Guarantor(s) and the public in general that the undersigned being the Authorized Officer of ACRE has taken the possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of SARFAESI ACT, 2002 read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 of the date mentioned against each property:

Sr. No	Name of the Assignor	Name of the Trust	Loan Account Number/Borrower Name & Co-Borrower's Name	Date of Demand Notice / Amount of Demand Notice	Date of Possession / Type of Possession
1.	Bajaj Housing Finance Limited	ACRE 178 TRUST	H428BH11081194/H428 BH11098521 Sonawane Sukul Dinesh Sunil Sonawane	25.03.2025 Rs. 16.39,068/- (Rupees Sixteen Lakh Thirty-Nine Thousand Six Hundred Eighty Five Paise Only) as on 25.03.2025	19-09-2026 / PHYSICAL POSSESSION

DESCRIPTION OF THE IMMOVABLE PROPERTY: All That Piece And Parcel Of The Non-Agricultural Property Described As Plot No. 413, Sai Vastika Road House, R. Survey No. 198, 199, 201, 213 Block No. 191 Part 1, Bagumara, Palana, Surat, Gujarat 394305.

The Borrowers/Co-Borrowers/ Mortgagors/Guarantors' attention is invited to the provisions of sub-section (8) of Sec. 13 of the Act in respect of the time available, to redeem the secured assets. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.**, for the amount mentioned above and interest thereon.
Date: 24-09-2026 **Place: Surat** **Sd/- Authorized officer**
Assets Care & Reconstruction Enterprise Ltd.

Karnataka Bank Ltd.
Your Family Bank Across India.

ARMB - Ahmedabad, Phone: 079-29702793
 "The First" B-705, Behind Keshavbaug E-Mail: ahm.armb@kblb.bank.in
 Party Plot, Off. 132 Ft. Road Website: www.karnatakabank.bank.in
 Vastapur, Ahmedabad - 380015 CIN: L8510KA1924PLC001128

POSSESSION NOTICE (For Immovable Property)

WHEREAS, The Authorized Officer of **KARNATAKA BANK LTD.**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "said act") and in exercise of powers conferred under Section 13(12) of the said act, read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued the Demand Notice dated November 03, 2025 under Section 13(2) of the said Act, calling upon (1) **M/s. Maruti Enterprises**, represented by its Proprietor, **Mr. Solanki Narendrasingh Amrathbhai** having its Office at Unit No. 302 Third Floor Block A1 Sumel 10 behind Kalpur Railway Station, Near MH Mill Near Ambekar Hall Saraspur, Ahmedabad-380018 as borrower, (2) **Mr. Solanki Narendrasingh Amrathbhai S/o Mr. Amrathbhai Solanki r/o GF Block 6 008 LIG 13 Awas Yogana Near Ahmliasha Residency Mr. New India Colony, Nikol, Ahmedabad, Gujarat-382235** as borrower and (3) **Mr. Devendra Munnabhai Yadav S/o Munnabhai Yadav r/o 131 Arbuda Nagar Vibhag 1 Near Shanti Roshidnagar Chandiola Daskroi, Ahmedabad Gujarat-382350** as co-obligant/guarantor to repay the amount mentioned in the Demand Notice being Rs. 30,75,721.79 (Rupees Thirty Lakh Seventy Five Thousand Seven Hundred Twenty One and Seventy Nine Paise Only) i.e. (i) Rs. 7,73,242 under PSOD A/c No. 0047702500000701 along with future interest to be calculated from 01.10.2025, (ii) Rs. 22,96,479.79 under Term Loan 0047702400010201 along with future interest to be calculated from 12.10.2025.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned being the Authorized Officer has taken constructive possession of the property described herein below, in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 23rd Day of September 2026. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrowers/co-obligants/guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **KARNATAKA BANK LTD., Ahmedabad- Maninagar Branch** for an amount being Rs. 34,03,854.79 (Rupees Thirty Four Lakh Three Thousand Eight Hundred Fifty Four and Seventy Nine Paise Only) i.e. (i) Rs. 8,73,568 under PSOD A/c No. 0047702500000701 along with future interest to be calculated from 01.09.2026, (ii) Rs. 25,30,286.79 under Term Loan 0047702400010201 along with future interest to be calculated from 12.09.2026.

Description of the Immovable Property
 All that part and parcel of the Commercial Office bearing No. 302 on third floor in "A-1" Block, Admeasuring 23.22 Sq. Mtrs. Carpet area in phase-II of SUMEL-10 Project, together with Undivided Share of Land Admeasuring 15.44 Sq. Mtrs. Situated at Behind Kalpur Railway Station, Near M.H. Mill, Near Ambekar Hall, Saraspur, Moje Shaker Koda, Taluka Maninagar, Ahmedabad. Bounded by:- North- Office No. A-1-301, South- Office No. A-1-303, East- Passage, West- Office No. A-345
Date : 23.09.2026 **Place : Ahmedabad** **For Karnataka Bank Ltd.**
Chief Manager & Authorised Officer

Revised FORM G
Re-issue Invitation For Expression Of Interest For

SHREE SHIDDHANATH COTEX PRIVATE LIMITED (under Cirp) Operating In The Business Of Spinning Cotton Yarn Located At Krishnakunj, Plot No. 11, Shree Raj Residency, Behind. Rajshangar Party Plot, 150 Feet Ring Road, Rajkot, Gujarat - 360005
 (Under sub-section (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	SHREE SHIDDHANATH COTEX PRIVATE LIMITED
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	CIN: U01405GJ2008PT0503324 PAN: AALCS7584F
2.	Address of the registered office	Krishnakunj, Plot no. 11, Shree Raj Residency, Behind. Rajshangar Party Plot, 150 Feet Ring Road, Rajkot, Gujarat - 360005.
3.	URL of website	-
4.	Details of place where majority of fixed assets are located	Factory Premises: Textile Mill, GJ SH 119, Rupavati, Chotila, Gujarat-363520
5.	Installed capacity of main products/services	1 unit for Cotton spinning with installed capacity of 14,400 MT annually with 45,200 single spindles. Additionally, Installed Windmill Capacity of 3.0 MW.
6.	Quantity and value of main products/services sold in last financial year	As per the Financial Statement as on 2023-2024, Revenue from operations was Rs. 4,86,54,79,342/-
7.	Number of employees/workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years. Lists of creditors are available at URL:	Details can be sought by prospective resolution applicants via mail by raising request at email: cirp.shreescotextimltd@gmail.com
9.	Eligibility for resolution applicants under section 252(h) of the Code is available at URL:	Details can be sought by prospective resolution applicants via mail by raising request at email: cirp.shreescotextimltd@gmail.com
10.	Revised last date for receipt of expression of interest	09-10-2026
11.	Revised date of issue of provisional list of prospective resolution applicants	14-10-2026
12.	Revised last date for submission of objections to provisional list	19-10-2026
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14.	Revised date of issue of information memorandum, evaluation matrix and request for resolution plans for prospective resolution applicants	21-10-2026
15.	Revised last date for submission of resolution plans	20-11-2026
16.	Process email id to submit Expression of Interest	cirp.shreescotextimltd@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	No

Sd/-
 Mavrent Restructuring Services LLP
 Registered Professional
 Shree Shiddhanath Cotex Private Limited
 IBI Registration No. is - IBI/PIE-0154/PIA- 3/2023-2024/50058
 AFA Valid No - 31-12-2026
 Communication and Registered Address: Block 376, Panchsheep Park, New Delhi- 110017
 Also, at: Floor No. 8, Flat No. 803, Chandak Cornerstone, David, S Barretto Road, Upper Worli, Mumbai, Maharashtra- 400018
 Communication Email Id - cirp.shreescotextimltd@gmail.com
 Registered email Id: caakhihuj@gmail.com
Date: 24-09-2026 **Moblie: +91-9910197049**

APPENDIX -IV-A- E-AUCTION-PUBLIC SALE NOTICE OF IMMOVABLE PROPERTY/IES
ENFORCEMENT-SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002
 Smt. Geeta - 1st Floor, Ashish Bazaar, 22 & 6, Marg, New Delhi-110019, Ph. 4114557174, 4114557175, 4114557176, 4114557177, 4114557178, 4114557179, 4114557180, 4114557181, 4114557182, 4114557183, 4114557184, Web: www.pnbhousing.com

Branch Address: U-4, Milestone Milagro, Udhana-Madagala Road, Near Someshwar Char Rasta, Vastav Vihar Society, New City Light, Vasu, Surat - 395017, Gujarat. Branch Address: Megha House, 1st Floor, Netaji Road, Mihikhan Circle, Opposite Kotak Bank, Ahmedabad - 380006, Gujarat.

Notice is hereby given to the borrowers and guarantors, included in column No-A that the below described immovable property (ies) described in Column No-D mortgaged to the Secured Creditor, the constructive/Physical Possession of which has been taken (as described in Column No-B) by the authorized Officer of **M/s PNB Housing Finance Limited** Secured Creditor, will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS BASIS" as per the details mentioned in the Demand Notice(s) appended below calling upon the Borrower/Co-Borrower/Mortgagor/Legal heirs, Legal Representative (whether known or unknown), executor(s), administrator(s), successors(s), assignee(s) of the respective borrower(s) mortgagor(s) (since deceased), as the case may be, included in Column No-A under Rule 3(1) of the Security Interest Enforcement Rules, 2002, amended as on date. For detailed terms and conditions of the sale, please refer to the link provided in the PNB Housing Finance Limited secured creditor's website: www.pnbhousing.com

Loan No. Name of the Borrower/Co-Borrower/Guarantor(s)	Demanded Amount & Interest (Rs.)	Physical	Description of the Properties mortgaged (s)	Reserve Price (Rs.)	END Date & Time (IST)	END Date & Time (IST)	Inspection Date & Time (IST)	Date of Auction	Known Encumbrances
HOU/RSR/0623/1123655 Bhinkumar Mahito Rushan Kumari, B.O.: Roshni, Surat	Rs. 739187	Physical	Plot No. 25, 26, 27, Parekh Estate, Plot No. 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000, 1001, 1002, 1003, 1004, 1005, 1006, 1007, 1008, 1009, 1010, 1011, 1012, 1013, 1014, 1015, 1016, 1017, 1018, 1019, 1020, 1021, 1022, 1023, 1024, 1025, 1026, 1027, 1028, 1029, 1030, 1031, 1032, 1033, 1034, 1035, 1036, 1037, 1038, 1039, 1040, 1041, 1042, 1043, 1044, 1045, 1046, 1047, 1048, 1049, 1050, 1051, 1052, 1053, 1054, 1055, 1056, 1057, 1058, 1059, 1060, 1061, 1062, 1063, 1064, 1065, 1066, 1067, 1068, 1069, 1070, 1071, 1072, 1073, 1074, 1075, 1076, 1077, 1078, 1079, 1080, 1081, 1082, 1083, 1084, 1085, 1086, 1087, 1088, 1089, 1090, 1091, 1092, 1093, 1094, 1095, 1096, 1097, 1098, 1099, 1100, 1101, 1102, 1103, 1104, 1105, 1106, 1107, 1108, 1109, 1110, 1111, 1112, 1113, 1114, 1115, 1116, 1117, 1118, 1119, 1120, 1121, 1122, 1123, 1124, 1125, 1126, 1127, 1128, 1129, 1130, 1131, 1132, 1133, 1134, 1135, 1136, 1137, 1138, 1139, 1140, 1141, 1142, 1143, 1144, 1145, 1146, 1147, 1148, 1149, 1150, 1151, 1152, 1153, 1154, 1155, 1156, 1157, 1158, 1159, 1160, 1161, 1162, 1163, 1164, 1165, 1166, 1167, 1168, 1169, 1170, 1171, 1172, 1173, 1174, 1175, 1176, 1177, 1178, 1179, 1180, 1181, 1182, 1183, 1184, 1185, 1186, 1187, 1188, 1189, 1190, 1191, 1192, 1193, 1194, 1195, 1196, 1197, 1198, 1199, 1200, 1201, 1202, 1203, 1204, 1205, 1206, 1207, 1208, 1209, 1210, 1211, 1212, 1213, 1214, 1215, 1216, 1217, 1218, 1219, 1220, 1221, 1222, 1223, 1224, 1225, 1226, 1227, 1228, 1229, 1230, 1231, 1232, 1233, 1234, 1235, 1236, 1237, 1238, 1239, 1240, 1241, 1242, 1243, 1244, 1245, 1246, 1247, 1248, 1249, 1250, 1251, 1252, 1253, 1254, 1255, 1256, 1257, 1258, 1259, 1260, 1261, 1262, 1263, 1264, 1265, 1266, 1267, 1268, 1269, 1270, 1271, 1272, 1273, 1274, 1275, 1276, 1277, 1278, 1279, 1280, 1281, 1282, 1283, 1284, 1285, 1286, 1287, 1288, 1289, 1290, 1291, 1292, 1293, 1294, 1295, 1296, 1297, 1298, 1299, 1300, 1301, 1302, 1303, 1304, 1305, 1306, 1307, 1308, 1309, 1310, 1311, 1312, 1313, 1314, 1315, 1316, 1317, 1318, 1319, 1320, 1321, 1322, 1323, 1324, 1325, 1326, 1327, 1328, 1329, 1330, 1331, 1332, 1333, 1334, 1335, 1336, 1337, 1338, 1339, 1340, 1341, 1342, 1343, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1353, 1354, 1355, 1356, 1357, 1358, 1359, 1360, 1361, 1362, 1363, 1364, 1365, 1366, 1367, 1368, 1369, 1370, 1371, 1372, 1373, 1374, 1375, 1376, 1377, 1378, 1379, 1380, 1381, 1382, 1383, 1384, 1385, 1386, 1387, 1388, 1389, 1390, 1391, 1392, 1393, 1394, 1395, 1396, 1397, 1398, 1399, 1400, 1401, 1402, 1403, 1404, 1405, 1406, 1407, 1408, 1409, 1410, 1411, 1412, 1413, 1414, 1415, 1416, 1417, 1418, 1419, 1420, 1421, 1422, 1423, 1424, 1425, 1426, 1427, 1428, 1429, 1430, 1431, 1432, 1433, 1434, 1435, 1436, 1437, 1438, 1439, 1440, 1441, 1442, 1443, 1444, 1445, 1446, 1447, 1448, 1449, 1450, 1451, 1452, 1453, 1454, 1455, 1456, 1457, 1458						

NOTICE OF LOSS OF SHARES OF

RELANCE INDUSTRIES LIMITED
3rd Floor, Maker Chambers IV,
222 Nariman Point, Mumbai - 400021

NOTICE is hereby given that the Certificate (s) for under mention below Equity Shares Nos 120 of

Name of the Company	Holder Name	Folio No.	Certificate No.	Dist. From	Dist. To	No. of Shares & F.V Rs10/-
Reliance Industries Ltd	Purabi Ganguly (deceased), Debabrata Bhattacharya	027620485	3500098	53211259	53211278	20
		027620485	3500099	53211279	53211298	20
		027620485	62579782	2216590269	2216590348	80

Reliance Industries Ltd standing in the name of Purabi Ganguly (Deceased), Debabrata Bhattacharya (Claimant) has/have been lost or mislaid and the undersigned has/have applied to the company to issue duplicate Certificate (s) for the said shares. Any person who has any claim in respect of the said shares should write to our Registrar, KFIR Technologies Limited, Selenium Tower B, Plot 31-32 Gachibowli, Financial District, Hyderabad - 500032 within one month from this date else the company will process to issue duplicate Certificate(s).

Purabi Ganguly (Deceased), Debabrata Bhattacharya (Claimant)
Name(s) of Shareholder(s)
Place : Mumbai
Date : 23.09.2026

FORM NO. NCLT. 3A
[see rule 35]
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
INTERLOCUTORY APPLICATION (IBC) NO. 1527 OF 2025
IN
COMPANY PETITION (IB) NO. 448 OF 2023
Notice of Interlocutory Application

Ms. Megha Agrawal
Resolutions Professional of Aneekshan Bakhtiyar Khan
Registration No. IBBI/PA-001/1P-P-01456/2018-2019/12272
Having Office at Synergy Insolvency Professionals LLP
Plot No. 72, Opposite Dew Trinity Hospital, Anjaneya Niwas, Second Floor, Wardha Road, Nagpur, Maharashtra - 440015
...Applicant

Bank of Maharashtra Pune East Zonal Office 7A/2, 'Janmangal', Hadapsar Industrial Estate, Pune - 411 013 Email - cmcmar_per@mahabank.co.in... Financial Creditor
Versus
Aneekshan Bakhtiyar Khan A 401 D S K GARDENS ENCLAVE OFF NIBM ROAD KONDHWA PUNE - 411048
...Personal Guarantor

An Interlocutory Application No. 1527 of 2025 under Section 90 of the Insolvency and Bankruptcy Code, has been filed to bring on record the report prepared by the Applicant under the aforesaid provision of the IBC, 2016. The Report was presented by Ms Megha Agrawal on the 21st August 2023 in Company Petition (IB) No. 4563/2019. The captioned Interlocutory Application is placed on board for hearing before the National Company Law Tribunal, Mumbai Bench - V on 17.11.2026. Any person desirous of supporting or opposing the said Interlocutory Application should send to the Applicant's advocate, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Applicant's advocate not later than two days before the date fixed for the hearing of the captioned Interlocutory Application. Where he seeks to oppose the captioned Interlocutory Application, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the captioned Interlocutory Application will be furnished by the undersigned to any person regarding the same on payment of the prescribed charges for the same. Dated: 24th September, 2026
(Sd/)

Adv. G. Aniruth Purushothaman
(Advocate for Applicant)
Address:
Office No. 709, 7th Floor,
Raheja Centre, Nariman Point,
Free Press Marg Mumbai 400021



Name of Branch - Specialised Sme Branch, Mumbai MIDC Andheri
Akruti Trade Centre, Office Unit No 3, Ground Floor,
Room No. 7, Marol, MIDC Andheri (East), Mumbai 400093,
Email - cb2678@canarabank.com

PUBLIC NOTICE FOR BREAK OPEN OF LOCKERS
Public notice is hereby given to all the persons concerned and public in general that the person's named under this notice have availed the facility of safe deposit lockers at the below mentioned branches of Canara Bank (including branches of e-Syndicate Bank). The respective branches have already addressed individual letters/Notices by registered post with acknowledgement due (AD) to locker hirers/ LOA at the latest available address as per our Bank records with a request to remit the arrears of Locker rent. Despite these notices, the locker hirers/ LOA have not contacted the Branch and have not remitted the locker rent arrears. Below named Locker Hirers and their legal heirs are requested to consider this as the FINAL NOTICE and contact the Branch concerned with necessary documents and remit the locker rent arrears within 30 days from the date of publication of this notice failing which the Bank will break open the lockers without any further notice or intimation, at the cost and sole risk of the hirers or their legal representatives/heirs.

Sl. No.	BRANCH NAME	LOCKER NUMBER	LOCKER RENT ARREAR	LOCKER HIRER NAME AND ADDRESS
1	Specialised Sme Branch, Mumbai MIDC Andheri	8	7818.95	Rashida Mubin Hussai Plot No.60, 501, Jyoti Paradise, Sher-E-Punj Soc, Andheri (E) 400093
2	Specialised Sme Branch, Mumbai MIDC Andheri	195	8186.67	R. P. Sarathy Room No 32, Bldg-5, Dhake Colony, J P Road, Next to Agna Bazar, Andheri West 400053
3	Specialised Sme Branch, Mumbai MIDC Andheri	03	9440.00	Uma Sharma B-104, Knpa-Prasad, Dawood Baug Road, Andheri (West), 400074
4	Specialised Sme Branch, Mumbai MIDC Andheri	397	8374.00	Vaidyanathan Flat No 22, 11th Floor, Block C, Central Railway Officers Colony, Nirmal Park, Byculla East - 400027

pnB Housing
Regd. Off- 9th Floor, Antriksh Bhawan, 22 K.G. Marg, New Delhi-110001, Ph: 011-23357171, 23357172, 23705414, Web: www.pnbhousing.com
Branch Office : PNB Housing Finance Limited, 1st Floor, Office No.116, Dube Mansion, CTS No. 90/1 To 90/26, Village Karjat, Tal- Raigad, Maharashtra-410201.

NOTICE UNDER SECTION 13 (2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE
We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") has issued Demand Notice U/s 13(2) of Chapter III of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") by our Panvel office situated at PNB Housing Finance Limited, 1st Floor, Office No.116, Dube Mansion, CTS No. 90/1 To 90/26, Village Karjat, Tal- Raigad, Maharashtra-410201. This Demand Notice was issued through our Authorized Officer to you at below mentioned Borrower's/Co-Borrower's/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India/ National Housing Bank guidelines due to nonpayment of instalments/ interest. The contents of the same are the defaults committed by you in the payment of instalments of principals, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the security of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL, within a period of 60 days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (8) of Section 13 of the Act of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNBHFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNBHFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s) thereafter. FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Loan Account Number(s)	Name of Borrower/Co-Borrower	Name & Address of Guarantor	Property(ies) Mortgaged	Date of Demand Notice	Amount O/s as on date Demand Notice
HOU/ RRKJ/ 0923/ 1126424/ B.O.2	Borrower: Mr./Ms. Gupta Santosh Ramnarayan, Hazara Villa, Room No 2533, Ground Floor Opp Super Star Bakery Gali No 5, Patil Nagar Ambivali West, Thane, Maharashtra, India, 421102 / Flat No 208, Second Floor, Galaxy Residency, Near Sai Baba Temple And J P Restaurant And Bar, Galaxy Residency, Off Devad Village Road, Panvel, Panvel, Maharashtra, India, 421206 / Co-Borrower: Mr./Ms. Reshma Santosh Gupta, Hazara Villa, Room No 2533, Ground Floor Opp Super Star, Bakery Gali No 5, Patil Nagar Ambivali West, Thane, Maharashtra, India, 421102 / Flat No 208, Second Floor, Galaxy Residency, Near Sai Baba Temple And J P Restaurant And Bar, Galaxy Residency, Off Devad Village Road, Panvel, Panvel, Maharashtra, India, 421206.	NA	Flat No 208, Second Floor, Galaxy Residency, Near Sai Baba Temple And J P Restaurant And Bar, Galaxy Residency, Off Devad Village Road, Panvel, Panvel, Maharashtra, India, 421206.	11th Sep 2026	Rs.13,75,243.53 (Rupees Thirteen Lakhs Seventy Five Thousand Two Hundred Forty Three And Fifty Three Paisa Only)
HOU/ RRKJ/ 0923/ 8356894/ B.O.3	Borrower: Mr./Ms. Bhikhan Nana Baviskar, H. No. 328/ A6/ Kevni Dive Kevni Village Bhiwandi H. No. 328/ A6/ Kevni Dive Kevni Village Bhiwandi, H. No. 328/ A6/ Kevni Dive Kevni Village Bhiwandi, Thane, Maharashtra, India, 421302 / Flat No. 001, Mezzanine Floor, Building No. 4, Survey No. 2497/2501/A Of Village Kalher, Mourya Residency Phase 8, Village Kalher, Thane, Thane, Maharashtra, India, 421302. Co-Borrower: Mr./Ms. Usha Bhikhan Baviskar, H. No. 328/ A6/ Kevni Dive Village, Bhiwandi Thane, Thane, Maharashtra, India, 421302 / Flat No. 001, Mezzanine Floor, Building No. 4, Survey No. 2497/2501/A Of Village Kalher, Mourya Residency Phase 8, Village Kalher, Thane, Thane, Maharashtra, India, 421302.	NA	Flat No. 001, Mezzanine Floor, Building No. 4, Survey No. 2497/2501/A Of Village Kalher, Mourya Residency Phase 8, Village Kalher, Thane, Thane, Maharashtra, India, 421302.	11th Sep 2026	Rs.17,09,456.52 (Rupees Seventeen Lakhs Nine Thousand Four Hundred Fifty Six And Fifty Two Paisa Only)

PLACE : Maharashtra | DATE : 24.09.2026 | SD/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED



Asset Management Recovery Branch(Armb), Mumbai City(604100):
6th Floor, UBI Tower,Sir P. M. Road, Plot No-25, Mumbai - 400 001,
E-mail: cs6041@pnbbank.in

DEMAND NOTICE TO BORROWERS/GUARANTORS(U/S 13(2) OF SARFAESI ACT, 2002)

A notice is hereby given that the following Borrower/s M/S Manish Textiles Pvt Ltd, have defaulted in the repayment of principal and interest of the loans Facility Obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA) The notices were issued to them under Section 13(2) of Securitization and Reconstruction of Financial at Assets and Enforcement of Security Interest Act 2002 on there Last Known addresses, but they have been returned unserved and as such they are hereby informed by way of this public notice

Name of the Borrower	Details of Property Address of Secured Assets In the Enforced	Date of NPA	Date of Notice	Amount Outstanding (As on the Date of Notice)
M/S Manish Textiles Pvt Ltd 126 Mathuradas Compund ,N M Joshi Marg, Lower Parel Mumbai-400013 Mr Deepak Harkishandas Mirchandani (Director/ Guarantor), Mrs Kiran Deepak Mirchandani (Director/Guarantor), Mr Avinash Deepak Mirchandani (Director/Guarantor) 502 Wahedna Apts 5th Floor, 75 Hill Road Bandra (W) Mumbai-400050	Commercial Office premises Situated at 126, Mathuradas Mills Compound, N M Joshi Marg, Lower Parel Mumbai-400013	01.04.2021	17.09.2026	Rs. 5,11,10,264.75 (Rupees Five Crore Eleven Lakhs Ten Thousand Two Hundred Sixty Four and seventy Five Paisa Only) as on 31.08.2026

The above Borrower(s) and/or their Guarantor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication on this notice falling which further steps will be taken after expiry of 60 days from the date of the notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The borrowers attention is invited to provisions of Sub-section (8) of Section 13 of the Act in respect of time available to redeem the secured assets.

Date: 24.09.2026
Place: Mumbai

Sd/-
Shankar Das,
Authorised Officer
Punjab National Bank

PUBLIC NOTICE
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF Mr. Pradeep Madhukar Pachhade
Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai, in C.P. (IB) NO. 698/MB/2026 filed by Mr. Pradeep Madhukar Pachhade u/s 94 of IBC, for the personal guarantee extended to the corporate debtor i.e. M/s. Square 7 Infrastructures Private Limited., has ordered the commencement of the Insolvency Resolution Process of Mr. Pradeep Madhukar Pachhade u/s 100 of IBC vide its order dated 21.09.2026 (received 23.09.2026). Accordingly, the creditors of Mr. Pradeep Madhukar Pachhade are hereby invited to submit (register) their claims with proof in prescribed Form B on or before 15.10.2026 to the Resolution Professional at the address: 205-A, 2nd Floor, Plot No. 408, Hiren Light Industrial Estate, Bhagaji Keer Marg, Near Paradise Cinema, Mahim, Mumbai City, Maharashtra - 400016 or through email at pradeepgpr@gmail.com. The creditors may submit (register) details of their claims through electronic means, by hand, or by registered post, or by speed post, or by courier.

DETAILS OF THE PERSONAL GUARANTOR MR. PRADEEP MADHUKAR PACHHADE	
1. Name of the Personal Guarantor	Mr. Pradeep Madhukar Pachhade
2. Address of the Personal Guarantor	8/9, Sargam Bungalow, Vivekanand Nagar, Gangapur Road, Near Madhur Sweets, Aanandvili, Savarkar Nagar, Nashik - 422013.
3. Insolvency Commencement date	21.09.2026 (Order received on 23.09.2026)
4. Estimated date of closure of Individual Insolvency Resolution Process	21.03.2027
5. Last date for Submission of claims	15-10-2026

DETAILS OF THE RESOLUTION PROFESSIONAL	
6. Name and registration no. of the Insolvency professional acting as Resolution Professional	Mr. Manish Lalji Dawda IBBI Reg. No.: IBBI/PA-001/IP-P-02506/2021-2022/13797 AFA No.: AA1/13797/02/300627/109406 (Valid up to -30.06.2027)
7. Address and Email id of the Resolution Professional, as registered with the Board	Address: 205-A, 2nd Floor, Plot No 408, Hiren Light Industrial Estate, Bhagaji Keer Marg, Near Paradise Cinema, Mahim, Mumbai City, Maharashtra - 400016 Email id - in.dawdamash@gmail.com Correspondence mail id - pradeepgpr@gmail.com https://ibbi.gov.in/en/home/downloads
8. URL for claim form	https://ibbi.gov.in/en/home/downloads
Submission of false or misleading claims shall attract penalties in accordance with the provisions of the Insolvency & Bankruptcy Code, 2016 or any other applicable laws	

Submission of false or misleading claims shall attract penalties in accordance with the provisions of the Insolvency & Bankruptcy Code, 2016 or any other applicable laws

IBBI Reg. No.: IBBI/PA-001/IP-P-02506/2021-2022/13797
AFA No.: AA1/13797/02/300627/109406 (Valid up to -30.06.2027)
Date: 24.09.2026
Place: Mumbai

EAST COAST RAILWAY
CORRIGENDUM NO. 4 to
Tender Notice No. EPC-CECONIIVSKP
2026024, DT. 26.06.2026

Following modifications have been made against above tender notice which may please be noted:-

Particulars	As Published (Corrigendum-2)	Now to be read as
Tender Closing Date, Time:	25.09.2026, 1200 Hrs.	09.10.2026, 1200 Hrs.

For details, the intending tenderers/s are advised to visit the website : www.ireps.gov.in

Chief Administrative Officer (Con),
PR-209/CJ/26-27 Bhubaneswar

BITS LIMITED

CIN:- L72200MH1992PLC469575
Regd. Office: 23, Great Western Building, 1st Floor, 130/132, Shahid Bhagat Singh, Fort, Mumbai- 400001
Email: bitsltd@gmail.com, website: <http://www.bits.net.in>
Tel. No. 022-40023237

SPECIAL WINDOW FOR FRESH LODGEMENT OF SHARE TRANSFER REQUESTS

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/13750/2026 dated January 30, 2026, all shareholders are hereby informed that a special window has been opened from February 5, 2026 and will remain open till February 4, 2027 to facilitate transfer and dematerialization of physical securities which were sold/purchased prior to April 01, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/ or otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period. Eligible shareholders may submit their transfer request along with the requisite documents to the Company's RTA MAS Services Limited at T-34, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi 110020. Detailed guidelines are also available on the Company's website at www.bits.net.in

Place: Mumbai For Bits Limited
Date: 24.09.2026
Sd/-
Omprakash Ramashankar Pathak
Managing Director

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P.) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.



ASSET RECOVERY BRANCH-MUMBAI, 21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort, Mumbai - 400 001
Tel: 09466747894 Web:- www.unionbankofindia.co.in, E-mail:- ubn0553352@unionbankofindia.bank

DEMAND NOTICE

Ref. No. - ARB-NPA:SAVITA:2026 Date: - 18.08.2026

- Mrs. Savita Mohan Kurne, Mauli Complex 303 Opp. Govardhan Building Tawari Pada Kalyan West, Thane-421301, Maharashtra
- Mr. Mohan Krishna Kurne, Mauli Complex 303 Opp Govardhan Building Tawari Pada Kalyan West, Thane-421301, Maharashtra
- Mrs. Savita Mohan Kurne, Flat No.406 & 407, D-Wing, Shri Ganesh Arcad, G.P. House No.455, Village -Rajinoli, Tal:Bhiwandi, Thane-421302, Maharashtra
- Mr. Mohan Krishna Kurne, Flat No.406 & 407, D-Wing, Shri Ganesh Arcad, G.P. House No.455, Village -Rajinoli, Tal:Bhiwandi, Thane-421302, Maharashtra

Sir/Madam,
Notice under Sec.13 (2) read with Sec.13 (3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

You the Borrower/ Mortgage/ Guarantor Mrs. Savita Mohan Kurne & Mr. Mohan Krishna Kurne have availed the following credit facilities from our Union Bank of India, (Link Road Malad West Branch) now transferred to Asset Recovery Branch Mumbai and failed to pay the dues/installment/ interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your account/s have been classified as Non-Performing Asset as on 31.03.2016. As on 30.06.2026 a sum of Rs. 70,90,427.96 (Rupees Seventy Lakh Ninety Thousand Four Hundred Twenty Seven & Paise Ninety Six Only) is outstanding in your account.

The particulars of amount due to the Bank from you in respect of the aforesaid account are as under:

Type of Facility & Limit	Running Ledger as on Date of NPA i.e 31.03.2016	Unrecovered & Unapplied Interest From 31.03.2026 to 30.06.2026	Unapplied Penal Interest (Simple)	Cost/ Charges incurred by Bank	Total dues as on 30.06.2026 after adjustment of recovery
Term Loan-Union Home Scheme A/c- 582406650000072 Sanctioned Limit Rs.36.00 Lakh	Rs. 36,36,535.00	Rs. 34,70,961.96	Rs. 76.00	Rs. 78,655.00	Rs. 70,90,427.96

Rate of Interest - 10% Floating Interest at time of sanction.
Recovery after 31.03.2016 is Rs.95,800.00

To secure the repayment of the monies due to the monies that may become due to the bank, you Mrs. Savita Mohan Kurne & Mr. Mohan Krishna Kurne had executed document on 09.02.2015 and created security interest by way of equitable mortgage of immovable property described herein below:

The Flats Bearing Nos.406 and 407 admeasuring 1030 sq.ft built up area i.e 67.84 Sq.Mtrs on the 4th floor in D wing in the building known as "Shree Ganesh Arcade" constructed on piece and Parcel land bearing G.P. House No.455, Survey No.56, Hissa No.12 situate, lying an being at village Rajnoli, Taluka Bhiwandi, District within the limits Grampanchayat Ranjoli, Taluka Bhiwandi, District Thane and is within the limits of registrar of assurances, Thane and sub-registrar of assurance Bhiwandi

Therefore You are hereby called upon in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002, to pay a sum of Rs. 70,29,640.19 (Rupees Seventy Lakh Twenty Nine Thousand Six Hundred Forty & Paise Nineteen Only) together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act. As per section 13 (13) of the Act, on receipt of this notice you are restrained /prevented from disposing of or dealing with the above securities without the consent of the bank. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Yours Faithfully,
Sd/-
KISHOR CHANDRA KUMAR
CHIEF MANAGER/AUTHORISED OFFICER
UNION BANK OF INDIA

Note: - Herewith, we bring to your notice that all the previous actions taken by the Bank under SARFAESIA Act 2002 is hereby withdrawn and possession previously taken under SARFAESIA Act 2002 is restored to you.

Date : 18.08.2026
Place: Mumbai

Sd/-
KISHOR CHANDRA KUMAR
CHIEF MANAGER/AUTHORISED OFFICER
UNION BANK OF INDIA

Date : 18.08.2026
Place: Mumbai

Sd/-
KISHOR CHANDRA KUMAR
CHIEF MANAGER/AUTHORISED OFFICER
UNION BANK OF INDIA

Date : 18.08.2026
Place: Mumbai

Gujarat Narmada Valley Fertilizers and Chemicals Limited
(An ISO 9001, ISO 14001, ISO 45001 & ISO 50001 Certified Company)
Regd. Office: P.O.Narmadanagar - 392015, Dist.: Bharuch (Gujarat), India
CIN: L24110GJ1976PLC002903, Website: www.gnfc.in

NOTICE INVITING TENDER-SUPPLY, INSTALLATION, ERECTION, COMMISSIONING AND TESTING OF 1500 KG GOODS CUM PASSENGER LIFT AT GNFC'S BOILER PLANT, BHARUCH.

GNFC invites online bids from eligible bidders via OPEN tender ID NO. 347271 published on the (n)Procure portal at <https://tender.nprocure.com>

For detailed tender documents, technical specifications and other terms and conditions, please visit the above portal. Last date and time for response: 05.10.2026 at 15:30 hrs IST.

NOTICE FOR SUBSTITUTED SERVICE

To,
Sandeep Gaikwad
Flat 701, Building No. 20, Sai Sharda Apartment,
Dharamveer Nagar, Thane West - 400 610
sandeepgaikwad064@gmail.com

REFERENCE: **BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH - V**
INTERLOCUTORY APPLICATION (I.B.C)/106/MB/2026
IN
COMPANY PETITION (IB)/2946/MB/2019
IN THE MATTER OF:
Manish Lalji Dawda
v/s
Mr. Prashant Chalke and Mrs. Anita Chalke and Ors. ...Respondent
IN THE ORIGINAL MATTER OF:
Bank of India
v/s
Wadhwa Buildcon LLP
...Corporate Debtor

TAKE NOTICE that the captioned Interlocutory Application No. 106 of 2026 has been preferred against you Noticee Sandeep Gaikwad, the Respondent No. 2 in the above captioned Application filed under Section 60(5). Despite due diligence and repeated attempts, personal service of notices upon you has failed. Your current whereabouts are unknown, and you have not responded to any formal communication. Accordingly, Hon'ble NCLT, Mumbai Bench, Court - V has vide its order dated 25.08.2026 permitted the Applicant to opt for substituted service. In view thereof, this notice is being issued to you by way of publication in compliance with order dated 25.08.2026.

You are directed to file your reply within 2 weeks from the date of this publication and remain present on the next date of hearing i.e., **23.10.2026 at 10:30 A.M.** Failure to do so, your right to file reply shall stand forfeited and the proceedings shall continue ex-parte against you.

CA Manish Lalji Dawda
Resolution Professional of Wadhwa Buildcon LLP
Date: 24/09/2026

PUBLIC NOTICE
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF Mr. Sohan Pradeep Pachhade

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai, in C.P. (IB) NO. 697/MB/2026 filed by Mr. Sohan Pradeep Pachhade u/s 94 of IBC, for the personal guarantee extended to the corporate debtor i.e. M/s. Square 7 Infrastructures Private Limited., has ordered the commencement of the Insolvency Resolution Process of Mr. Sohan Pradeep Pachhade u/s 100 of IBC vide its order dated 21.09.2026 (received 23.09.2026). Accordingly, the creditors of Mr. Sohan Pradeep Pachhade are hereby invited to submit (register) their claims with proof in prescribed Form B on or before 15.10.2026 to the Resolution Professional at the address: 205-A, 2nd Floor, Plot No. 408, Hiren Light Industrial Estate, Bhagaji Keer Marg, Near Paradise Cinema, Mahim, Mumbai City, Maharashtra - 400016 or through email at sohanagpr@gmail.com. The creditors may submit (register) details of their claims through electronic means, by hand, or by registered post, or by speed post, or by courier.

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1. Name of the Personal Guarantor	Mr. Sohan Pradeep Pachhade
2. Address of the Personal Guarantor	8/9, Sargam Bungalow, Vivekanand Nagar, Gangapur Road, Near Madhur Sweets, Aanandvili, Savarkar Nagar, Nashik - 422013.
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4. Estimated date of closure of Individual Insolvency Resolution Process	21.03.2027
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